

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
Crl. Petn.(SH) No. 40 of 2013

12.06.13

Heard Mr. RD Konwar, the learned counsel for the petitioner.

Issue notice to the respondents to show cause as to why this instant petition should not be allowed and why such other order or orders should not be passed as this Court may deem fit and proper.

Call for Lower Court case record.

The learned counsel also alleged that there is some manipulation in the order dated 27.01.12.

The matter will be looked into when the record is placed before this Court.

In the meantime, the concerned court is directed not to pass any order and to proceed further with the CR Case No. 66 (s) 2012 pending in the Court of the learned Judicial Magistrate, First Class, Shillong.

List this matter on 19.07.13.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
Crl. Rev.P.(SH) No. 67 of 2012

12.06.13

Heard Mr. S Panthi, the learned counsel for the petitioner who submits that the leading counsel Mr. K Paul is out of station and prayed that the matter may be fixed next week

Prayer is allowed.

Mr. R Gurung, the learned counsel appearing for respondent No.1 and Mr. JA Dkhar, the learned counsel for respondent No. 2 are present.

List this matter on 19.06.13.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
Crl. Rev.P.(SH) No. 68 of 2012

12.06.13

Heard Mr. S Panthi, the learned counsel for the petitioner who submits that the leading counsel Mr. K Paul is out of station and prayed that the matter may be fixed next week

Prayer is allowed.

Mr. R Gurung, the learned counsel appearing for respondent No.1 and Mr. JA Dkhar, the learned counsel for respondent No. 2 are present.

List this matter on 19.06.13.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
Crl. Rev.P.(SH) No. 69 of 2012

12.06.13

Heard Mr. S Panthi, the learned counsel for the petitioner who submits that the leading counsel Mr. K Paul is out of station and prayed that the matter may be fixed next week

Prayer is allowed.

Mr. R Gurung, the learned counsel appearing for respondent No.1 and Mr. JA Dkhar, the learned counsel for respondent No. 2 are present.

List this matter on 19.06.13.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C)(SH) No. 323 of 2011

12.06.13

Heard Mr. S Chakravarty, the learned counsel for the petitioner.

The matter could be taken up as Mr. HS Thangkhiew, the learned senior counsel is not available, however, his junior counsel Mr. J Shylla submits that he is busy in the other Court.

Mr. ND Chullai, the learned state counsel and Mr. BK Das, the learned counsel are present.

List this matter on 19.06.13 as suggested by the learned counsel for respondent No. 9.

However, the parties are directed not to ask for further adjournment until and unless there is any urgency.

List it accordingly.

JUDGE

V. Lyndem.

**BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C)(SH) No. 41 of 2011**

12.06.13

List this matter on 24.06.13.

JUDGE

V. Lyndem.

